CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH – COURT NO.1

Excise Appeal No.1454 of 2011

[Arising out of Order-in-Appeal No.US/26 to 31/M-II/2011, dt.27.06.2011, passed by the Commissioner (Appeals-II), C.E., Mumbai]

Shri R.G. Salunkhe, ...**Appellant**
Partner – M/s Retrofit Sales & Services,
2A, Ashapura Society, Subhash Nagar, Khairani Road,
Ghatkopar (West), Mumbai 400 084

VERSUS

Commissioner of Central Excise, Mumbai-II ......**Respondent**
9th Floor, Piramal Chambers, Jijibhoy Lane,
Lalbaug, Parel, Mumbai 400 012

Appearance:
For Appellant : Shri Pankaj Pal, Consultant
For Respondent : Mrs. A.S. Parab, AC (AR)

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.A/86895/2019

Date of Hearing: 24.10.2019
Date of Decision: 24.10.2019

PER: DR.D.M. MISRA

Learned Consultant submits that the Appellant Shri R.G. Salunkhe expired on 10.08.2012. Thus the appeal is abated in view of the Rule 22 of CESTAT Procedure Rules, 1982. Appeal abated.

(Dictated and pronounced in the open court)

(Dr. D.M. Misra)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

Bahalkar